

(b) The reasons for delay in refunding the deposited amount to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATRAJAN): (a) and (b) Yes, Sir. Following the requests received from the Government of Himachal Pradesh, a meeting was convened on 12th November 2010 in the Ministry of Environment and Forests, in which officers of the Government of Himachal Pradesh also participated, to discuss the issue whether the 'cost of trees' of R.s.240 crores, which the Ministry of Defence (DRDO) had paid into the Himachal Pradesh State CAMPA account maintained by the Ad-hoc CAMPA, on account of diversion of 732.78 ha of forest land in Paonta Sahib, Distt Sirmour, Himachal Pradesh to the DRDO should be held in the CAMPA account or should be transferred to the State Government. It was decided that the funds which accrued to the State at the cost of forest ecology should form part of the CAMPA funds which are being retained as a separate corpus on the basis of orders of the Hon'ble Supreme Court of India.

The matter has since remained under consideration of the National CAMPA Advisory Council, who referred the issue to a High Level Committee, which included the Principal Chief Conservator of forests, Himachal Pradesh as one of the Members. The recommendations of this Committee on the matter which have since been received.

The issue was considered in the 24th meeting of the *Ad-hoc* CAMPA on 8th August 2013, and it was recommended to transfer the proceeds on account of cost of trees of the said DRDO Project to the Government of Himachal Pradesh.

Categories for emission norms

*196. SHRI ANIL MADHAV DAVE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there are any categories for emission norms devised by the Ministry;

(b) the kind of companies/industries that are supposed to disclose data related to Carbon Emission;

(c) the number of companies that have disclosed the data related to Carbon Emission; and

(d) the details of the steps taken to keep tabs on emissions by these companies?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Government has notified emission standards under the Environment (Protection) Act, 1986 in respect of 60 category of sources which include industries, processes, gensets, etc. Norms for particulate matter and relevant gaseous pollutants (Oxides of Nitrogen, Sulphur Dioxide, Hydrocarbon, etc. as relevant) are prescribed as part of emission standards.

(b) and (c) India, being a non-Annex-I country under the United Nations Framework Convention on Climate Change (UNFCCC), does not have any Green House Gas (GHG) emission reduction targets or commitments. Companies or industries in India are not required to disclose data related to carbon emissions.

(d) The notified emission standards are enforced by the concerned state pollution control boards as per the provisions of Air (Prevention and Control of Pollution) Act, 1981.

Impact of recent calamity on tourism in Uttarakhand

†*197. SHRI SHWARLAL SHANKARLAL JAIN: Will the Minister of TOURISM be pleased to state:

(a) whether domestic and foreigner tourists are hesitating to go on Char Dham Yatra and visit Mussoorie, Nainital and tourist places of Himachal Pradesh, due to the recent calamity in Uttarakhand and the number of tourists has declined;

(b) whether 85 per cent downfall has been registered in the tourism sector providing maximum employment in Uttarakhand thereby affecting tourism industry;

(c) whether livelihood of these people has been affected immensely;

(d) whether many of such people are heading towards other States, if so, the details thereof; and

(e) whether Government is taking any steps for revival of tourism, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): (a) Yes, Sir. According to the State Government of Uttarakhand,

†Original notice of the question was received in Hindi.